

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHREE RAM URBAN INFRASTRUCTURE LIMITED**RELEVANT PARTICULARS**

1.	Name of corporate debtor	SHREE RAM URBAN INFRASTRUCTURE LIMITED
2.	Date of incorporation of corporate debtor	25/01/1935
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L17110MH1935PLC002241
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: SHREE RAM MILLS LTDGANAPATRAO KADAM MARG LOWER PAREL, BOMBAY MH 400013 IN
6.	Insolvency commencement date in respect of corporate debtor	06.11.2019 (IRP received Copy of Order No CP(IB) No. 494/NCLT/MB/2019 dated 06.11.2019 from the applicant on 22.11.2019)
7.	Estimated date of closure of insolvency resolution process	04.05.2020 (Being 180 days from commencement of CIRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Srigopal Choudhary Reg.No: IBBI/IPA-001/IPP-01238/2018-19/11893
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered address: Flat 7J Tower -3 South City 375 P.A.S. Road Kolkata - 700068 Email id: <> sgchoudhary@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: ♦ SUITE A-5 1 ST FLOOR 29 A WESTON STREET KOLKATA - 700013 Email id: <> irp.cirp.srui@gmail.com
11.	Last date for submission of claims	06.12.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Class 1- Home buyers- Allottees under Real Estate Project
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1) Name : JAGDISH KUMAR GOVINDA PILLAI Registration No. :IBBI/IPA-001/IP-P01226/2018-19/11912 E mail ID : jagdishkumarpillai@gmail.com Address : 701, Odyssey One, Hiranandani Gardens, Powai, Mumbai - 400076 2) Name : Ms. Poonam Basak Registration No:IBBI/IPA-001/IP-P01234/2018-19/11957 E mail ID : poonamb.irp@gmail.com Address : 904 - 23d,Pallazio Chs. Powai , Mumbai Suburban, Maharashtra, 400076 3) Name : RAJENDRA RAMNARAIN AGRAWAL Registration No : IBBI/IPA-001/IP-P01209/2018-19/11923 E mail ID RAJENDRA.AGRAWAL29@GMAIL.COM Address : 1306, Oberoi Woods Tower B, Mohan Gokhale Road, Goregaon East,Mumbai – 400063



14.	(a) Relevant Forms b) Details of Authorised Representatives available at	A. RELEVANT FORMS are available at Web link: https://ibbi.gov.in/home/downloads 1) https://www.ibbi.gov.in/ips-register/registered-ips 2) With Individual IPs – as per point No.13
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Notice is hereby given that the **National Company Law Tribunal, Mumbai Bench** has ordered the commencement of a corporate insolvency resolution process of **Shree Ram Urban Infrastructure Limited** on **06.11.2019 (IRP received Copy of Order No CP(IB) No. 494/NCLT/MB/2019 dated 06.11.2019 from the applicant on 22.11.2019).**

The creditors of **Shree Ram Urban Infrastructure Limited** are hereby called upon to submit their claims with proof on or before **06.12.2019** to the interim resolution professional at the address mentioned **against entry No. 10.**

The proof of claims is to be submitted by way of the following specified forms:

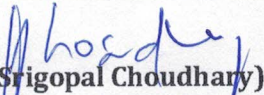
- Form B: For Proof of claims by Operational Creditors except Workmen and Employees.
- Form C: For Proof of claims by Financial Creditors.
- Form D: For Proof of claim by a Workman or an Employee.
- Form E: For Proof of claims by Authorized Representative of Workmen and Employees.
- Form F: For claims by creditors (other than Operational and Financial Creditors).

The above mentioned forms can be downloaded from the website <https://www.ibbi.gov.in/home/downloads> under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class Home Buyers - Allottees in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


(Mr. Srigopal Choudhary)

Interim Resolution Professional

In the matter of **Shree Ram Urban Infrastructure Limited**

Registration No: IBBI/IPA-001/IPP-01238/ 2018-19/11893

Date: 22.11.2019

Place: Mumbai

